

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-509**  
IB-145/ND/2023

**IN THE MATTER OF:**

Gunnit Singh Allagh

**Vs.**

State Bank of India & Anr.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 94 IBC

**Order delivered on 06.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv. Ankit  
Sharma, Adv. Varun Pandit, Adv. Yash Dhawan

For the Respondent :

For the Creditor : Mr. Prateek Jain, Adv.

**ORDER**

Ld. Counsel for the Applicant is present. One of the Financial Creditor appeared and requested to furnish the copy of the application. Counsel for the Applicant is directed to provide a copy to the Creditor.

Post it on **04.03.2024.**

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MR. MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**